CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 115/MP/2019

| Subject | : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011. |
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| Petitioner | : GMR Kamalanga Energy Limited |
| Respondents | : GRIDCO Limited and Another |
| Date of Hearing | : 23.7.2019 |
| Coram | : Shri P.K. Pujari, Chairperson Dr. M.K. Iyer, Member Shri I.S. Jha, Member |
| Parties present | : Shri Vishrov Mukherjee, Advocate, GMR Shri Rajkumar Mehta, Advocate, GRIDCO Ms. Himanshi Andley, Advocate, GRIDCO |

Record of Proceedings

Learned counsel for SLDC requested for time to file reply to the Petition. Learned counsel for the Petitioner objected the same and submitted that the Respondent, GRIDCO is not liquidating the outstanding dues.

2. Learned counsel for GRIDCO submitted that GRIDCO has already filed reply to the petition.

3. After hearing the learned counsels for the parties, the Commission directed SLDC to file its reply, by 31.7.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 2.8.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

-/Sd (T.D. Pant) Deputy Chief (Law)